

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

No.LR (B).13/2002/Pt /149,

Dated Shillong, the 20th January, 2014

OFFICE MEMORANDUM

The Government of Meghalaya is pleased to prescribe/fix the rate of advice fee to Government Advocates at High Court and Public Prosecutors/Govt. Pleader and Additional Public Prosecutor at District Courts @ of Rs. 400/- (Rupees four hundred) only per advice for performing the work of advice on cases referred by the District Administration and Superintendents of Police from time to time. This will come into force with immediate effect.

This issues with the concurrence of Finance Department vide their I/D No FE 444/13, dated 6.1.2014.



(L.M. Sangma)

Secretary to the Govt. of Meghalaya,
Law Department.

Memo No.LR (B).13/2002/Pt /149-A,

Dated Shillong, the 20th January, 2014

Copy to:-

1. The Accountant General (Accounts/Audit), Meghalaya, Shillong.
2. The Advocate General, High Court of Meghalaya, Shillong
3. The Addl. Advocate General, High Court of Meghalaya, Shillong
4. The Senior Govt Advocate, High Court of Meghalaya, Shillong
5. The Director of Printing & Stationery, Meghalaya, Shillong with a request to publish the above Office Memorandum in the Gazette and supply this Department with 200 spare copies.
6. All Deputy Commissioners.
7. All Superintendents of Police
8. All Treasury Officers.
9. All Public Prosecutors/Govt. Pleaders
10. Finance (E) Department.
11. Law (A) Department.

By Order etc,



Secretary to the Govt of Meghalaya,
Law Department.
